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NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.09.2017. AT 10.30 AM

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|----------------------------------|------------------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP(IB) No.191/7/HDB//2017 |
| NAME OF THE COMPANY | ASR Engineering & Projects Limited |
| NAME OF THE PETITIONER(S) | Central Bank of India |
| NAME OF THE RESPONDENT(S) | ASR Engineering & Projects Limited |
| UNDER SECTION | 7 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|--|----------------|
| P. Ravi Charan . | Advocate | ravi.charan@linklegal.in 9848994231 . | P. Ravi Charan |
| L. Venkateswara Rao. | Advocate | venkateshwara@linklegal.in 8179658352 | LVR |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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Heard Shri P. Ravi Charan and Shri L.Venkateswara Rao, Learned Counsels for the Petitioner.

The Learned Counsel for the Petitioner is directed to take personal notice to Respondent / Corporate Debtor and submit the proof of service by the next date of hearing. In the meanwhile it is directed to confirm the details filed with information utility as per section 7(3) of IBC, 2016. Post the case on 03.10.2017.


Member (T)


MEMBER (J)